

## **Trade Agreement Extension, 24 April 1965**

March 11, 1964

### **TRADE AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND THE IMPERIAL GOVERNMENT OF IRAN**

**Teheran, 11 March 1964**

The Government of India and the Imperial Government of Iran,  
RECALLING the provisions of the Treaty of Commerce and Navigation between the Government of India and the Imperial Government of Iran, signed on the 15th December, 1954, especially Articles 1, 9, 10, 11 and 13, as reproduced in the Annexure attached to this Agreement,  
DESIRING to further strengthen and expand trade and economic relations between the two countries,  
HAVE agreed as follows :

#### **Article 1**

The two Governments recognising the needs and requirements of each other in the context of their developing economies undertake to explore all possibilities for expansion and promotion of trade between the two countries on the basis of mutual advantage.

#### **Article 2**

With regard to commodities mentioned in Schedules A and B attached to this Agreement, the two Governments shall facilitate imports and exports to each other's territories in accordance with their respective laws, regulations and procedures. The export and/or import of goods not included in Schedules A and B will also be permitted in accordance with laws, regulations and procedures in force in either country, from time to time.

#### **Article 3**

The two Contracting Parties undertake to grant import/export licences in accordance with their respective import/export and foreign exchange rules and regulations.

#### **Article 4**

In order to facilitate the implementation of this Agreement, the two Governments shall consult each other as and when necessary and also review the working of the Agreement once in six months.

#### **Article 5**

Each Government shall give full consideration to suggestions that may be made from time to time by the other Government with a view to the development and expansion of commerce between the two countries.

#### **Article 6**

The two Governments agree to accord, subject to their respective laws and regulations, reasonable facilities for the holding of trade fairs and exhibitions. The two Governments also agree to accord facilities for the display of goods in the permanent exhibition centres of one Government in the other country.

#### **Article 7**

The Agreement shall take effect from the date of signature, and shall remain in force for a period of 3 years.

DONE at Tehran this 11th day of March, 1964, A.D. in two original copies in the English language, both of which are equally authentic.

Sd/-

MANUBHAI SHAH

For the Government of India.

Sd/-

Dr. ALI NAGHI ALIKHANI

For the Imperial Government of Iran.

## **ANNEXURE**

Extracts of Articles No. 1, 9, 10, 11 and 13 from the Treaty of Commerce and Navigation between the Imperial Government of Iran and the Government of India, as referred to in the preamble to the Trade Agreement signed on the 11th March, 1964.

### **Article 8**

Subject to reciprocal treatment, the nationals of either contracting party may freely enter the territory of the other party and, in conformity with laws and regulations in force therein, engage in and carry on commerce, industry, trade and also any profession, not appropriated to nationals of that party; and subject to such reciprocal treatment, the treatment accorded to the nationals of either contracting party shall not be less favourable than that accorded to the nationals of the most favoured nation.

### **Article 9**

All commercial enterprises such as industrial, trading, banking, insurance or financial corporations owned or controlled by the nationals of either contracting party may be constituted in the territory of the other contracting party with due regard to the relevant laws and on the basis of reciprocal treatment. Such corporations shall in all respects be accorded treatment not less favourable than that accorded to the corporation of any third party.

### **Article 10**

The contracting parties shall, subject to the provisions of Article 11, grant each other complete most favoured nation treatment, that is to say, with respect to customs duties and charges of any kind imposed on or in connection with importation or exportation or imposed on the international transfer of payments for imports or exports and with respect to the method of levying such duties and charges and with respect to all rules and formalities relating to the clearance of goods through the customs, any advantage, favour, privilege or immunity granted by either contracting party to any product originating in or destined for any third country shall be accorded immediately and unconditionally to the like product originating in or destined for the territory of either contracting party.

### **Article 11**

The contracting parties agree that the provisions of this Treaty with respect to the 'Most Favoured Nation Treatment' shall not be deemed to be contravened by the grant or continuance of :

1. Advantages accorded or to be accorded by the contracting parties to contiguous countries.
2. Advantages resulting from any Customs Union or free trade area to which either of the contracting parties is or may become a party.

3. Preference or advantage accorded by either contracting party to any country, and subsisting on the date of this Treaty or in replacement of such preferences or advantages.

#### Article 13

Subject to provisions of Article 11, each contracting party shall, in respect of duties of tonnage, harbour, pilotage, lighthouses and other analogous duties levied in the ports of either contracting party, accord treatment not less favourable than that accorded to the ships of any third country, and provide all possible facilities that it can reasonably accord with regard to the transport of as large a proportion as possible of the imported and exported goods between the two countries by the ships of either contracting party. The provisions of this Article shall not apply to coastal trade of either party.

#### **SCHEDULE A**

##### LIST OF COMMODITIES AVAILABLE FOR EXPORT FROM IRAN TO INDIA.

1. Dry fruits comprising almonds, pistachio nuts, walnuts, hazel nuts, etc.
2. Raisins (different varieties)
3. Dried figs, peaches and apricots
4. Fresh fruits
5. Dates (fresh and dried)
6. Quince seeds
7. Rice (with the authorisation of the Government of Iran)
8. Tobacco (with the authorisation of the Government of Iran)
9. Saffron
10. Roots and Bushes, stems, fruits stems for dyeing and tanning purposes
11. Plants, roots and herbs for medicinal, perfumery and industrial purposes
12. Asafoetida
13. Gum, tragacanth and other gums
14. Cumin seeds (black and green)
15. Oil cakes
16. Raw cotton
17. Wool
18. Hides and skins
19. Casings
20. Red oxide
21. Mineral ores including copper, zinc, lead and chromite
22. Cement

23. Drinks non-alcoholic
24. Cotton thread
25. Carpets and rugs
26. Handicrafts
27. Cotton textiles
28. Woollen textiles
29. Blankets
30. Galoches
31. Leather manufactured goods
32. Perfumery as after-shaving cream etc.
33. Plastic manufactured goods
34. Soaps and powders used in dry cleaning
35. Chemicals and drugs
36. Metal works like bed
37. Persian films
38. Books, magazines and newspapers
39. Turquoise and pearls (not bored).

NOTE : Export of these commodities from Iran will be subject to the availability, laws, regulations and procedure in force in Iran from time to time.

#### **SCHEDULE B**

##### LIST OF ITEMS EXPORTABLE FROM INDIA

#### 1. Animal And Marine Products

I. Leather manufactures excluding boots and shoes

II. Finished leather

III. Animal casings

#### 2. Agricultural Products

.Cigars and cigarettes

I. Hemp other than manila, sisal and aloe

II. Palmyra fibre

III. Tapioca, tapioca flour (Manioc Meal) and products

IV. Sago

V. Fresh fruits including bananas

- VI.Fruit products
- VII.Plywood (commercial and tea-chests)
- VIII.Cotton seed oil
- IX.Henna powder
- X.Coir, coir yarn and coir products
- XI.Tobacco (raw and manufactured)
- XII.Tamarind
- XIII.Turmeric
- XIV.Castor oil
- XV.Groundnut oil
- XVI.Linseed oil
- XVII.Salad oil
- XVIII.Cotton seed cake
- XIX.Deoiled cake (rice bran)
- XX.Vegetable oil
- XXI.Essential oils n.o.s
- XXII.Beedi leaves
- 3. Drugs, pharmaceuticals, chemicals and allied products
  - .Calcined magnesite
  - I.Bichromates
  - II.Alumina ferric
  - III.Ferro manganese
  - IV.Pigments, paints and varnishes
  - V.Printing inks other than black
  - VI.Fountain pen ink
  - VII.Myrabolan and extracts
  - VIII.Nux vomica alkaloids and preparations
  - IX.Soaps, toiletries, hair oil and perfumes
  - X.Glycerine
  - XI.Hydraulic brake fluid
  - XII.Pharmaceuticals, drugs, medicines, vaccines, serums, etc. wholly indigenous

- XIII.Safety matches and fireworks
- XIV.Crockery
- XV.Magnesium chloride
- XVI.Ethyl alcohol and industrial alcohol
- XVII.Rubber products including bicycles, tyres and tubes, other than those types of tyres and tubes export of which is banned
- XVIII.Asbestos products
- XIX.Liquid glucose
- XX.Benzene
- XXI.Surgical cotton
- XXII.Strych
- XXIII.Morphine
- XXIV.Bromides (sodium and potassium and calcium)
- XXV.Liquid bromide
- XXVI.All antibiotics
- XXVII.All alkaloids
- XXVIII.Synthetic drugs
- XXIX.Hamycin
- XXX.Anti-tubercular drugs (P.A.S. and Salts)
- XXXI.Anti dysentery drugs (Idochlaro and di-iodo-quinoline)
- XXXII.Bleaching powder
- XXXIII.Hydrochloric acid
- XXXIV.Hydrogen peroxide
- XXXV.Sodium carbonate
- XXXVI.Liquid chlorine
- XXXVII.Anti-leprotic drugs (D.S.S. and derivatives.)
- XXXVIII.Amodiaquin.
- XXXIX.Vitamins 'A'
- XL.Vitamins 'C'
- XLI.Emetine
- XLII.Santonine

XLIII.Quinine

XLIV.Brucine

XLV.Synthetic hormones

XLVI.Aspirin

XLVII.Calcium Gluconate and other calcium salts

XLVIII.Ferro gluconate

XLIX.Nikethamide

L.Insecticides, pesticides (formulatics only), fungicides

LI.Dyeing and tanning products

LII.Dentrifrices

4. Engineering Products

.Aluminum and ACSR Conductors

I.Insulators

II.Distribution transformers

III.Air conditioners, water coolers and refrigerators

IV.Transmission line poles and towers

V.Public address equipment

VI.Radio receivers

VII.Batteries

VIII.Rubber and plastic insulated house wiring cables

IX.Electric motors

X.Bicycles and bicycle parts

XI.Oil expellers

XII.Electricity house service meters

XIII.Agricultural implements (if tractor drawn)

XIV.Cotton and hair belting

XV.Screws and hinges

XVI.Diesel engines (stationery)

XVII.Coated abrasives

XVIII.Duplicators

XIX.Zip fasteners

- XX.Buckles
- XXI.Eyelets
- XXII.Vacuum bottles and flasks
- XXIII.Collapsible tubes
- XXIV.Ball bearings
- XXV.Pumps (coupled with prime movers or not) (centrifugal pumps)
- XXVI.Pumps driven by diesel engines and electric motors
- XXVII.Railway materials including rolling stock etc.
- XXVIII.Precision and scientific instruments; survey instruments
- XXIX.Machinery parts
- XXX.Metal containers
- XXXI.Paper and pulp making machinery
- XXXII.Grey iron castings, forgings and cast iron pipes
- XXXIII.Rolled steel products
- XXXIV.Steel castings and forgings
- XXXV.Foundry castings for machine parts
- XXXVI.Crown corks
- XXXVII.Cutlery
- XXXVIII.Nuts, bolts etc.
- XXXIX.Sewing machines
- XL.Electric fans and parts
- XLI.Safety razor blades
- XLII.Handtools and small tools
- XLIII.Ebonite sheets
- XLIV.Steel furniture
- XLV.Tin plates containers
- XLVI.Household utensils of iron and steel, brass and aluminium
- XLVII.Kerosene stoves
- XLVIII.Weighing machines
- XLIX.Split pulleys
- L.Scientific instruments of all types



- LI.G.I. buckets
- LII.Arc welding electrodes
- LIII.Enamelled copper wire
- LIV.Sand paper
- LV.Lockes and padlocks
- LVI.Steel structural and fabrication and conduit pipes and fittings
- LVII.Sugarcane crushing machinery
- LVIII.Pressure lamps and stoves
- LIX.Mild steel pipes
- LX.Electric tools, appliances and accessories such as conduit pipes, switches, bells, holders, cutouts etc.
- LXI.Rods and tubes
- LXII.Fire extinguishers
- LXIII.Textile machinery
- LXIV.Cement machinery

5. Mining Products

- .Mica bricks
- I.Micanite
- II.Ground mica
- III.Sillimanite
- IV.Ilmenite
- V.Magnesite
- VI.Iron ore
- VII.Manganese ore

6. Plastics and sports Goods

- .Spectacle frames
- I.Fountain pens
- II.Plastic and moulded goods including umbrella handles
- III.Linoleum
- IV.Leather cloth 6. Bangles
- V.Sports goods
- VI.Decorative laminate

7. Textile, cotton, and woollen such as

.Cotton, silk, art silk and rayon fabrics

I.Handloom fabrics

II.Cotton sewing thread

III.Durries

IV.Furnishing fabrics

V.Garments

8. Food

.Spices including pepper, provisions and oilman stores

I.Preserved fruits and vegetable products. (Bottled and canned)

II.Cane, jaggery and powder (Indian gur)

9. Household and Building Materials

.Window, door and other frames

I.G.I. Pipes and fittings

II.Household heating and electrical fittings and fixtures

III.Cooking ranges and heaters

IV.Electric irons, toasters, kettles etc.

V.Roofing tiles

VI.Sanitaryware

VII.Manhole covers and plates

VIII.Hurricane lanterns

IX.Safes, strong boxes

X.Roof fittings

XI.Prefabricated building materials, sanitary, plumbing

10. Others

.Biscuits

I.Confectionery and chocolates

II.Potable spirits and beer

III.Red earthen tiles

IV.Agarbathies

V.Pencils

- VI. Carbon paper and typewriter ribbons
- VII. Books (Printed and others)
- VIII. Brass artware and other handicrafts
  - IX. Bees wax
  - X. Paraffin wax
  - XI. Opium, raw
  - XII. Exposed cinematographic films whether developed or not
- XIII. Gramophone records
- XIV. Clocks and watches
- XV. Umbrella and umbrella parts
- XVI. Handicrafts and cottage industry products
- XVII. Artificial dentures
- XVIII. Stationery articles
  - XIX. Ball point pencils
  - XX. Sandalwood chips
  - XXI. Cigarette paper
  - XXII. Cycle rims
- XXIII. Artistic silver, copper, brass and bidri products
- XXIV. Printing inks
  - XXV. Guar gum
- XXVI. Ivory articles
- XXVII. Wood carvings
- XXVIII. Earthenware
  - XXIX. Filigri works
  - XXX. Fancy jewellery
  - XXXI. Basketware
  - XXXII. Shellac and seed lac
- XXXIII. Myrobolan and myrobolan products
- XXXIV. Glass and glassware including tablewares
  - XXXV. Glass bottles and bangles
- XXXVI. Cans

XXXVII.Press buttons

XXXVIII.Musical instruments

XXXIX.Gums and resins

XL.Elephants, milch and draught cattle

XLI.Sandal wood

XLII.Wood, lumber and corks manufactures

XLIII.Base metals

XLIV.Ropes and cordages

XLV.Mica and micanite

XLVI.Kapok

XLVII.Animals living including wild animals as permissible

XLVIII.Troca shells and other shells

XLIX.Kyanite

L.Honey

LI.Saffron

LII.Marbles

LIII.Sponges

LIV.Barytes

LV.Cotton waste

LVI.Carpets permissible

LVII.Sheep casings

LVIII.Tanned hides and skins

LIX.Bristles

LX.Fibres for brushes

LXI.Parafin wax

LXII.Beas wax

LXIII.Asbestos cement sheets

LXIV.Bidis

LXV.Enamelware

LXVI.Tyres and tubes

NOTE : The export of goods included in this list will be subject to availability and regulations in force in India from time to time.